

Central Administrative Tribunal
Principal Bench

18

R.A. No. 413 of 2000
in
O.A. No. 670 of 1997

New Delhi, dated this the 15th December, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Prem Prakash ... Review Applicant

Versus

Union of India and others ... Respondents

ORDER (By Circulation)

MR. S.R. ADIGE, VC (A)

Perused the R.A.

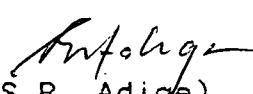
2. Nothing contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. applicant has sought to reargue the case which is not permissible in law.

4. R.A. is rejected.


(Kuldip Singh)
Member (J)

'gk'


(S.R. Adige)
Vice Chairman (A)